

FIR NO.371/19

PS:Rani Bagh

State Vs Rahul.

10.04.2020

Present: Ld. APP for the State.

Concerned Ahlmad is not present.

He be called afresh through the office of Ld. District & Sessions Judge, N/W, Rohini Courts, Delhi through A.O.J. Concerned for 13.04.2020, so that the clarification be sent to the Jail Superintendent.

AOJ concerned is directed to informed the official concerned. Copy of this order be sent to AOJ concerned through WhatsApp for compliance for 13.04.2020.

**(Sunil Kumar)**  
**Duty MM: North West:**  
**Rohini: Delhi/10.04.2020**

FIR NO.22418/19

PS:Subhash Place

State Vs Amit

10.04.2020

Present: Ld. APP for the State.

Concerned Ahlmad is not present.

He be called afresh through the office of Ld. District & Sessions Judge, N/W, Rohini Courts, Delhi through A.O.J. Concerned for 13.04.2020, so that the clarification be sent to the Jail Superintendent.

AOJ concerned is directed to informed the official concerned. Copy of this order be sent to AOJ concerned through WhatsApp for compliance for 13.04.2020.

**(Sunil Kumar)**  
**Duty MM: North West:**  
**Rohini: Delhi/10.04.2020**

FIR NO.33346/19

PS:North Rohini

State Vs Raj Kumar @ Raju

10.04.2020

Present: Ld. APP for the State.

Concerned Ahlmad is not present.

He be called afresh through the office of Ld. District & Sessions Judge, N/W, Rohini Courts, Delhi through A.O.J. Concerned for 13.04.2020, so that the clarification be sent to the Jail Superintendent.

AOJ concerned is directed to informed the official concerned. Copy of this order be sent to AOJ concerned through WhatsApp for compliance for 13.04.2020.

**(Sunil Kumar)**  
**Duty MM: North West:**  
**Rohini: Delhi/10.04.2020**

FIR NO.5316/19

PS:Raj Park

State Vs Sanjay

10.04.2020

Present: Ld. APP for the State.

Concerned Ahlmad is not present.

He be called afresh through the office of Ld. District & Sessions Judge, N/W, Rohini Courts, Delhi through A.O.J. Concerned for 13.04.2020, so that the clarification be sent to the Jail Superintendent.

AOJ concerned is directed to informed the official concerned. Copy of this order be sent to AOJ concerned through WhatsApp for compliance for 13.04.2020.

**(Sunil Kumar)**  
**Duty MM: North West:**  
**Rohini: Delhi/10.04.2020**

FIR NO.7098/19

PS:Raj Park

State Vs Sanjay

10.04.2020

Present: Ld. APP for the State.

Concerned Ahlmad is not present.

He be called afresh through the office of Ld. District & Sessions Judge, N/W, Rohini Courts, Delhi through A.O.J. Concerned for 13.04.2020, so that the clarification be sent to the Jail Superintendent.

AOJ concerned is directed to informed the official concerned. Copy of this order be sent to AOJ concerned through WhatsApp for compliance for 13.04.2020.

**(Sunil Kumar)**  
**Duty MM: North West:**  
**Rohini: Delhi/10.04.2020**

FIR NO.69/20  
U/s 25/54/59 Arms Act  
PS: Shalimar Bagh  
State Vs Nitin Kumar

10.04.2020

**This is the bail application moved on behalf of the accused Nitin Kumar S/o Jai Kumar.**

Present : Ld. APP for the State.  
Ms. Deepa Aggarwal, Ld. LAC for the accused.

Reply to the said application could not be called in light of the recent outbreak of Covid-19.

Heard.

In light of recent Apex Court Decision in Suo Moto Writ Petition (C) No.1/2020 and Hon'ble Delhi High Court Decision in writ no.2945/2020, the accused Nitin Kumar is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.10,000/- to the satisfaction of Jail Superintendent concerned. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19.

Application is disposed of accordingly.

Copy of order be given dasti.

Copy of this order be also sent to Jail Superintendent concerned.

Bail application and present order be sent to court concerned.

**(Sunil Kumar)**  
**Duty MM: North West:**  
**Rohini: Delhi/10.04.2020**

FIR NO.184/20  
U/s 33 D. Ex. Act  
PS: Mangolpuri  
State Vs Mukesh @ Tillu

10.04.2020

**This is the bail application moved on behalf of the accused  
Mukesh @ Tillu S/o Babu Lal.**

Present : Ld. APP for the State.  
Ms. Deepa Aggarwal, Ld. LAC for the accused.

Reply to the said application could not be called in light of the recent outbreak of Covid-19.

Heard.

In light of recent Apex Court Decision in Suo Moto Writ Petition (C) No.1/2020 and Hon'ble Delhi High Court Decision in writ no.2945/2020, the accused Mukesh @ Tillu is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.10,000/- to the satisfaction of Jail Superintendent concerned. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19.

Application is disposed of accordingly.

Copy of order be given dasti.

Copy of this order be also sent to Jail Superintendent concerned.

Bail application and present order be sent to court concerned.

**(Sunil Kumar)**  
**Duty MM: North West:**  
**Rohini: Delhi/10.04.2020**

FIR NO.6779/20  
U/s 379/411 IPC  
PS: Keshav Puram  
State Vs Monu Kumar @ Sonu

10.04.2020

**This is the bail application moved on behalf of the accused  
Monu Kumar @ Sonu S/o Ram Prasad.**

Present : Ld. APP for the State.  
Ms. Deepa Aggarwal, Ld. LAC for the accused.

Reply to the said application could not be called in light of the recent outbreak of Covid-19.

Heard.

In light of recent Apex Court Decision in Suo Moto Writ Petition (C) No.1/2020 and Hon'ble Delhi High Court Decision in writ no.2945/2020, the accused Monu Kumar @ Sonu is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.10,000/- to the satisfaction of Jail Superintendent concerned. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19.

Application is disposed of accordingly.

Copy of order be given dasti.

Copy of this order be also sent to Jail Superintendent concerned.

Bail application and present order be sent to court concerned.

**(Sunil Kumar)**  
**Duty MM: North West:**  
**Rohini: Delhi/10.04.2020**

FIR NO.74/20  
U/s 356/379/34 IPC  
PS: Shalimar Bagh  
State Vs Laxman

10.04.2020

**This is the bail application moved on behalf of the accused  
Laxman S/o Bhagwan Dass.**

Present : Ld. APP for the State.  
Ms. Deepa Aggarwal, Ld. LAC for the accused.

Reply to the said application could not be called in light of the recent outbreak of Covid-19.

Heard.

In light of recent Apex Court Decision in Suo Moto Writ Petition (C) No.1/2020 and Hon'ble Delhi High Court Decision in writ no.2945/2020, the accused Monu Kumar @ Sonu is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.10,000/- to the satisfaction of Jail Superintendent concerned. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19.

Application is disposed of accordingly.

Copy of order be given dasti.

Copy of this order be also sent to Jail Superintendent concerned.

Bail application and present order be sent to court concerned.

**(Sunil Kumar)**  
**Duty MM: North West:**  
**Rohini: Delhi/10.04.2020**

FIR NO.377/17

PS:Kanjhawala

State Vs Gaurav Mittu.

10.04.2020

Present: Ld. APP for the State.

Sh. Ram Singh, Ld. counsel for the applicant/accused.

Let the concerned Ahlmad be called along with the case file through the office of Ld. District & Sessions Judge, N/W, Rohini Courts, Delhi through A.O.J. Concerned for 14.04.2020.

AOJ concerned is directed to informed the official concerned. Copy of this order be sent to AOJ concerned through WhatsApp for compliance for 14.04.2020.

**(Sunil Kumar)**  
**Duty MM: North West:**  
**Rohini: Delhi/10.04.2020**

FIR NO.61/20  
U/s 25.54.59 Arms Act  
PS: Begumpur  
State Vs Kapil

10.04.2020

**This is the bail application moved on behalf of the accused  
Kapil S/o Mubrak.**

Present : Ld. APP for the State.  
Sh. R.R. Singh, Ld. counsel for the accused.

Reply to the said application could not be called in light of the recent outbreak of Covid-19.

Heard.

In light of recent Apex Court Decision in Suo Moto Writ Petition (C) No.1/2020 and Hon'ble Delhi High Court Decision in writ no.2945/2020, the accused Kapil is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.10,000/- to the satisfaction of Jail Superintendent concerned. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19.

Application is disposed of accordingly.

Copy of order be given dasti.

Copy of this order be also sent to Jail Superintendent concerned.

Bail application and present order be sent to court concerned.

**(Sunil Kumar)**  
**Duty MM: North West:**  
**Rohini: Delhi/10.04.2020**

**DD No.05A dated 10.04.2020**  
**PS : Vijay Vihar**  
**FIR No.010027/20**  
**P.S. South Rohini**  
**u/s 379/411/34 IPC**  
**State Vs. Anil & Anr.**

**10.04.2020**

This is a kalandran u/s 41.1(D) & 102 Cr.P.C. filed by the IO HC Pardeep.

Present: Ld. APP for State.

IO in person with kalandra.

Accused Anil and Rahul produced from P.C. (fresh arrested) with LAC Ms. Deepa Aggarwal.

Heard.

Accordingly, kalandras stands disposed off.

At this stage, IO HC Kulbhushan has moved an application seeking permission to interrogate and arrest the accused persons **Anil and Rahul**.

Heard. IO states that a stolen motorcycle has been recovered from the accused persons Anil and Rahul. Hence, they are required to be interrogated to reveal the complete facts of the case.

Considering the averments made in the application, permission for interrogation of the accused persons Anil and Rahul and formal arrest, if required is given to the IO.

Be produced after 20 minutes.

**(Sunil Kumar)**  
**Duty MM: North West:**  
**Rohini: Delhi/10.04.2020**

Contd.2...

**At 3.20 P.M**

Present: Ld. APP for State.

IO HC Kulbhushan with case file.

Accused Anil and Rahul with LAC Ms. Deepa Aggarwal.

IO states that he has arrested both the accused Anil and Rahul as during interrogation incriminating material has come on record against both of them.

IO has moved an application for **14 days** judicial custody remand of the aforesaid accused persons Anil and Rahul.

Heard. Record Perused. I am satisfied that there are sufficient grounds justifying the arrest of both the accused persons in this case and that **14 days J.C. remand** is required for proper investigation of this case.

Accordingly, both the accused are remanded to 14 days J.C. and be produced before the court on **24.04.2020**.

Copy of the order be given dasti to IO.

**(Sunil Kumar)**  
**Duty MM: North West:**  
**Rohini: Delhi/10.04.2020**

FIR NO.144/19  
U/s 392/34 IPC  
PS:Ashok Vihar  
State Vs Amit

10.04.2020

This is an application for bail filed on behalf of the applicant/accused Amit.

Present: Ld. APP for State.

Sh. Sushant Yogi, Ld. counsel for the applicant/accused.

Reply filed.

Arguments heard.

Ld. counsel for the accused states that the accused is in J.C since 04.06.2019, recovery has already been affected and the charge sheet has already been filed. Hence, he prayed that the applicant/accused may released on bail.

The co-accused has already been enlarged on bail, as per report of police. Considering the aforesaid facts and circumstances, the accused is admitted to bail on furnishing personal bond in the sum of Rs.10,000/- with one surety of the like amount.

Copy of the order be given dasti.

**(Sunil Kumar)**  
**Duty MM: North West:**  
**Rohini: Delhi/10.04.2020**

FIR NO.193/20  
U/s 33 D. Ex. Act  
PS:Shalimar Bagh  
State Vs Amit

10.04.2020

Present: Ld. APP for State.

Accused produced from PC (fresh arrested).

Sh. Kunal Yadav, Ld. counsel for the applicant/accused.

IO ASI Anand Swaroop with file.

At this stage, an application for bail has been moved on behalf of the applicant/accused.

Heard.

It is argued on behalf of the applicant/accused that he has been falsely implicated in the present case and the investigation against him already been completed.

Ld. APP for the State has strongly opposed the present application on the ground that if he be released on bail he will again engage in the crime of similar nature.

Considering the submissions, as the recovery has already been effected from the accused and admittedly he is no more required for any investigation which is very much apparent from the investigation papers.

Considering the aforesaid facts and circumstances, the accused is admitted to bail on furnishing personal bond in the sum of Rs.10,000/- with one surety of the like amount.

Copy of the order be given dasti.

**(Sunil Kumar)**  
**Duty MM: North West:**  
**Rohini: Delhi/10.04.2020**

FIR NO.

PS:

10.04.2020

Present: Ld. APP for the State.

Accused on bail with counsel.

Be listed for

**(Sunil Kumar)**  
**Duty MM: North West:**  
**Rohini: Delhi/10.04.2020**

FIR NO.

PS:

10.04.2020

Present: Ld. APP for the State.

Accused on bail with counsel.

Be listed for

**(Sunil Kumar)**  
**Duty MM: North West:**  
**Rohini: Delhi/10.04.2020**

FIR NO.

PS:

10.04.2020

Present: Ld. APP for the State.

Accused on bail with counsel.

Be listed for

**(Sunil Kumar)**  
**Duty MM: North West:**  
**Rohini: Delhi/10.04.2020**

FIR NO.

PS:

10.04.2020

Present: Ld. APP for the State.

Accused on bail with counsel.

Be listed for

**(Sunil Kumar)**  
**Duty MM: North West:**  
**Rohini: Delhi/10.04.2020**

FIR NO.

PS:

10.04.2020

Present: Ld. APP for the State.

Accused on bail with counsel.

Be listed for

**(Sunil Kumar)**  
**Duty MM: North West:**  
**Rohini: Delhi/10.04.2020**

FIR NO.

PS:

10.04.2020

Present: Ld. APP for the State.

Accused on bail with counsel.

Be listed for

**(Sunil Kumar)**  
**Duty MM: North West:**  
**Rohini: Delhi/10.04.2020**

FIR NO.

PS:

10.04.2020

Present: Ld. APP for the State.

Accused on bail with counsel.

Be listed for

**(Sunil Kumar)**  
**Duty MM: North West:**  
**Rohini: Delhi/10.04.2020**

FIR NO.

PS:

10.04.2020

Present: Ld. APP for the State.

Accused on bail with counsel.

Be listed for

**(Sunil Kumar)**  
**Duty MM: North West:**  
**Rohini: Delhi/10.04.2020**

FIR NO.

PS:

10.04.2020

Present: Ld. APP for the State.

Accused on bail with counsel.

Be listed for

**(Sunil Kumar)**  
**Duty MM: North West:**  
**Rohini: Delhi/10.04.2020**

FIR NO.

PS:

10.04.2020

Present: Ld. APP for the State.

Accused on bail with counsel.

Be listed for

**(Sunil Kumar)**  
**Duty MM: North West:**  
**Rohini: Delhi/10.04.2020**